
(2022) 10 P&H CK 0027

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 9632 Of 2022

Harpreet Kaur And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 07-10-2022

Acts Referred:

Constitution Of India, 1950 — Article 21, 226

Citation : (2022) 10 P&H CK 0027

Hon'ble Judges : Nidhi Gupta, J

Bench : Single Bench

Advocate : Virender Singh

Final Decision : Disposed Of

Judgement

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Nidhi Gupta, J

Prayer in the instant petition filed under Article 226 of the Constitution of India is for issuance of directions to respondents No.2 and 3 to protect the life and liberty of the petitioners, who have married against the wishes of private respondents i.e. respondents No.4 to 7.

Petitioner No.1-Harpreet Kaur is stated to be born on 08.09.1996 and for this purpose, reference has been made to Aadhar Card (Annexure P-1). Petitioner No.2-Ravinder is stated to be born on 01.01.2000 and for the said purpose, reference has been made to Aadhaar Card (Annexure P-2). The petitioners have solemnized Marriage on 03.10.2022. A copy of the Marriage Certificate of the petitioners is annexed to the petition as Annexure P-3.

Notice of motion.

Mr. Shivendra Swaroop, AAG, Haryana appears and accepts notice on behalf of respondents Nos.1 to 3 and has stated that he has no objection in case respondent no.2 is directed to look into the representation of the petitioners on

the aspect of threat perception and to take appropriate action, in accordance with law.

This Court has heard learned counsel for the parties.

It goes without saying that the protection of life and liberty is a basic feature of the Constitution of India as emanating out of Article 21. Every person, more so, a major, has right to live his/her life with a person of his/her choice. Whenever this Court, prima-facie, is satisfied that on account of some relatives/ persons being unhappy with the relationship between the petitioners could cause harm to the life and liberty of the petitioners, then in such circumstances, the Courts are required to pass necessary directions for their protection.

Keeping in view the abovesaid facts and circumstances, this Court deems it appropriate to dispose of the present petition with a direction to respondent no.2- Superintendent of Police, Karnal to consider the representation dated 03.10.2022 (Annexure P-5) and to assess the threat perception to the petitioners and after considering the same, respondent No.2 shall take appropriate action in accordance with law.

Accordingly, the petition stands disposed of with abovesaid directions.